

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 11th day of September, 2008

ORIGINAL APPLICATION NO.357/2008

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Maman Singh,
Office Supdt. Grade-I,
Under SS Rewari,
North Western Railway,
Jaipur.

... Applicant

(By Advocate : Shri S.S.Ola)

Versus

1. Union of India through
General Manager,
North Western Railway,
Jaipur.
2. Divisional Railway Manager,
North Western Railway,
Jaipur.
3. Station Superintendent,
Rewari Station,
North Western Railway,
Jaipur.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA thereby praying
for the following relief :

"It is, therefore, prayed that the Hon'ble Tribunal may kindly call for
and examine the entire record relating to this case and by an appropriate

writ, order or direction respondents No.1,2&3 may be directed to decide the representation dated 25.7.2008 filed by the applicant and further by an appropriate order or direction the respondents may be directed to allow the applicant to work on the post of Office Superintendent Grade-I scale Rs.6500-10500."

2. Briefly stated, case of the applicant is that he is holding the post of Office Superintendent Grade-I scale Rs.6500-10500, whereas S/Shri Anil Kumar and Balram Sharma belong to ~~lower~~ ^{ed. Herent} Cadre in the scales. Grievance of the applicant is that he has been assigned the work of Store, whereas he should have been assigned the work which has been assigned to these two officials, as he is going to retire on superannuation only after 18 months. It is further pleaded that he has made a representation in this regard. Since nothing was heard from the authorities, he is compelled to file this OA before this Tribunal praying for the aforesaid relief.

3. We have given due consideration to the submission made by learned counsel for the applicant. What work should be assigned to whom is the sole prerogative of the respondents and it is not permissible for us to issue mandamus to the respondents to assign a particular work to the applicant. Thus, grievance of the applicant is without any basis. It is, however, clarified that since the applicant belongs to the grade of Rs.6500-10500, he ~~should not~~ be placed under the supervision of a person who is admittedly lower to him in the grade.

4. With these observations, the OA is disposed of at admission stage itself, with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)